

Sl. No.	Subject Matter	Action Taken
(v)	Approval of the Transfer Guidelines of teachers including Principals and Vice-Principals.	The Transfer guidelines of teachers were approved with some modification. The same are implemented during the current session 1990-91.
(vi)	Approval of the signing of cheques on the Banking Accounts from Kendriya Vidyalaya Sangathan Employees' Provident Fund Accounts.	Two authorised officers are operating the Bank accounts of KVS Employees' Provident Fund.
(vii)	Adoption of Annual Report of Kendriya Sangathan.	The annual report was adopted & was approved to be placed before the Parliament.
(viii)	Ratification of the decision regarding relaxation of age for appointment of Upper division Clerks in Kendriya Vidyalayas.	The age of U.D.C. for recruitment in Kendriya Vidyalayas has been raised to 30 years.
(ix)	Ratification of the nomination of the Central Government Employees Welfare Coordination Committee on the Vidyalaya Management Committee in Kendriya Vidyalayas in the Civil Sector.	The nominee of Central Government Employees Welfare Coordination Committee has been nominated on the Vidyalaya Management Committee as per ratification of the boards.
(x)	Ratification of the modification in Recruitment Rules for Trained Graduate Teacher/ Post Graduate Teacher in Kendriya Vidyalayas.	The amendments in the Recruitment Rules for TGT/PGT were ratified.
(xi)	Ratification of the norms for fixation of staff strength for Kendriya Vidyalayas, etc.	The norms for fixation of staff strength were also ratified.

Report on the implementation of Gujarat Committee recommendations on Status of Urdu

354. SHRI GURUDAS DAS GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state;

(a) whether the expert committee appointed to examine the implementation of Gujral Committee recommendations on status of Urban in the country has submitted its report;

(b) if so, whether Government would place the report on the Table of the House; and

(c) what is Government's decision regarding the implementation of recommendations contained therein?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE

DEVELOPMENT (SHRI BHAGEY GOBARDHAN): (a) Yes, Sir.

(b) and (c) Government is yet to take decision in the matter.

Effect of cut in Non-Plan expenditure on the functioning of Universities

355. SHRI PARVATHANENI UPENDRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state;

(a) whether it is a fact that efficient functioning of the Universities has been severely affected due to the imposition of a cut in non-Plan expenditure by Government;

(b) if so, what are the details in this regard; and

(c) whether Government propose to reconsider their decision?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GOBARDHAN): (a) to (c) Government has approved non-plan budget of Rs. 224.00 crores to UGC for the current year compared to Rs. 210.09 crores for the last financial year. The UGC has, however, asked for additional non-plan provision of Rs. 48.43 crores in the Revised Estimates for the current year. The matter is under consideration.

सेवा निवृत्त/दिवंगत अध्यापकों को उपदान का भुगतान न किया जाना

356. श्री राम नरेश यादव : क्या मानव संसाधन विकास मंत्री 4 सितम्बर, 1990 को राज्य सभा में अंतरांकित प्रश्न सं. 3119 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजकीय कन्या माध्यमिक विद्यालय-III, पटेल नगर, नई दिल्ली, के सेवा-निवृत्ति/दिवंगत अध्यापक को देय उपदान का भुगतान दिवंगत अध्यापक के परिवार के उत्तराधिकारियों को अभी तक नहीं किया गया है जबकि वे उपदान से संबंधित सभी अपेक्षित कागजात प्रस्तुत कर चुके हैं ;

(ख) यदि हां, तो उसके क्या कारण हैं ; और

(ग) स्वर्गीय कुमारी स्नेहलता पाल के परिवार के सदस्यों को उक्त राशि का भुगतान कब तक कर दिये जाने की संभावना है ?

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्री भाग्ये गोवर्धन) : (क) जी, हां ।

(ख) और (ग) सेवा-निवृत्त/मृत शिक्षिका के कानूनी उत्तराधिकारी को दुर्भाग्यवश उपदान की अदायगी नहीं की जा सकी क्योंकि सेवा-निवृत्त होने वाली शिक्षिका की सेवा-पुस्तिका के विभिन्न

स्कूलों से जहां वो काम कर चुकी थी, ब्यौरे इकट्ठे करके पुर्ननिर्माण करना है । दिल्ली प्रशासन इस वित्त वर्ष के दौरान अदायगी कर देगा ।

Action against officials of Local (Health) Authority

357. SHRI GHUFRAN AZAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that adverse remarks have been passed by the Central Vigilance Commission against some of the local health authorities of the Department of Prevention of Food Adulteration, Delhi Administration for attempting to change the contents of an adulterated food article lifted under PFA Act/Rules, 1954; and

(b) if so, what are the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHA-KEELUR REHMAN): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

Investigations of the complaints on drugs issues

358. SHRI ASHOK NATH VERMA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question given in the Rajya Sabha on 3rd September, 1990 and state:

(a) whether his Ministry have since investigated into the pending complaints relating to drug complaints; and

(b) if so, what are the findings?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) Examination of complaints received against the drug companies on the issues of overcharging of prices and related matters is an on going process. In two cases investigation is at final stage.